

held in the form of bullion, land, etc.

PAYMENT OF PL-480 COUNTERPART FUNDS

706. SHRI NIREN GHOSH: Will the Minister of PLANNING, PETROLEUM AND CHEMICALS AND SOCIAL WELFARE be pleased to state:

(a) whether an amount of Rs. 5 lakhs in Indian currency from the PL-480 counterpart funds was made over to the International Secretariat for Volunteer Service;

(b) if so, whether the said amount was channelised through the Ford Foundation in India; and

(c) whether a woman, named Barbara Dunford, was recently caught while engaged in illegal foreign exchange dealings in connection with the International Secretariat for Volunteer Service?

THE MINISTER OF PLANNING, PETROLEUM AND CHEMICALS AND SOCIAL WELFARE (SHRI ASOKA MEHTA): (a) to (c) Government have no information.

CASUAL WORKERS AT THE STATIONERY DEPOTS AT CALCUTTA

707. SHRI NIREN GHOSH:
SHRI ARAVINDAKSHAN
KAIMAL:
SHRI A. P. CHATTERJEE:

Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) whether the Stationery Depots situated at 3, Church Lane, Calcutta, are employing Casual Workers;

(b) if so, the total number of casual workers employed and the rate of wages paid to them;

(c) whether Government had decided that out of these casual workers, 46 persons would be decasualised; and

(d) if so, what is the reason for their their having not been decasualised so far?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SARDAR IQBAL SINGH): (a) Yes.

(b) 38, skilled and unskilled. They are paid daily wages @ Rs. 3 and Rs. 2.50 respectively.

(c) No such decision was taken.

(d) In consultation with the workers, the Controller of Stationery, Calcutta drew up on the 1st February, 1965 two lists—one of 85 and the other of 21 workers. Employment is offered to workers in List I in order of seniority. Persons from List II are taken for casual appointment only when persons from List I are not available. The present position is that out of 85 in List I only 34 are left who are yet to be appointed on regular basis. The total number of labourers working on casual basis at present is 38, i.e. both from List I and List II. Government have agreed to decasualise 20 more casual labourers out of remaining 34 of List I, mentioned. There is no intention at present to decasualise any more workers as the requirements of work do not justify the same. List II is purely a "stand-by" arrangement and the question of decasualising any from this list therefore, does not arise.

L.I.C. POLICY-HOLDERS IN CEYLON

708. SHRI N. R. MUNISWAMY: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the policy-holders of the L.I.C. in Ceylon are up in arms against what they call the decision of the L.I.C. to pay for the matured policies of Ceylon nationals in Indian currency which would mean only two-third of the assured sum; and

(b) if so, whether any representation has been received by Government in this connection?